



**The Andhra Pradesh Acts and Regulations (Repeal) Act, 2018.**

Act 25 of 2018

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



**ఆంధ్రప్రదేశ్ రాజపత్రము**  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 25 AMARAVATI, THURSDAY, 25<sup>th</sup> OCTOBER, 2018.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 19<sup>th</sup> October, 2018 and the said assent is hereby first published on the 25<sup>th</sup> October, 2018 in the Andhra Pradesh Gazette for general information :-

**ACT No. 25 of 2018**

**AN ACT TO REPEAL CERTAIN ENACTMENTS OF THE STATE OF  
ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows:-

- |    |   |                               |
|----|---|-------------------------------|
| 1. | (1) This Act may be called the Andhra Pradesh Acts and Regulations (Repeal) Act, 2018.  | Short title and commencement. |
|    | (2) It shall come into force at once.   |                               |
| 2. | The enactments /regulations specified in the Schedule are hereby repealed.  | Repeal of certain Acts.       |
| 3. | The repeal by this Act of any enactment / regulations shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; | Savings.                      |

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt,

penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

**SCHEDULE**  
**(See section 2)**

Sl.No.	Year	Act.No.	Short Title
(1)	(2)	(3)	(4)
1.	1802	XIX	The Indian Civil Service (Andhra Pradesh) (Andhra Area) Loans Prohibition Regulation, 1802.
2.	1803	I	The Andhra Pradesh (Andhra Area) Board of Revenue Regulation, 1803.
3.	1816	XII	The Andhra Pradesh (Andhra Area) Village Lands Disputes Regulation, 1816.
4.	1831	X	The Andhra Pradesh (Andhra Area) sale of Minors Estates Regulation, 1831.
5.	1858	I	The Andhra Pradesh (Andhra Area) Compulsory Labour Act, 1858.
6.	1862	IV	The Andhra Pradesh (Andhra Area) Enfranchised Inams Act, 1862.
7.	1865	VII	The Andhra Pradesh (Andhra Area) Irrigation Cess Act, 1865.
8.	1866	II	The Andhra Pradesh Cattle Disease Act, 1866.
9.	1866	IV	The Andhra Pradesh (Andhra Area) Enfranchised Inams Act, 1866.
10.	1867	I	The Andhra Pradesh (Andhra Area) General Clauses Act, 1867.
11.	1869	VIII	The Andhra Pradesh (Andhra Area) Inams Act, 1869.
12.	1878	VII	The Andhra Pradesh (Andhra Area) Municipal Police Act, 1878.
13.	1878	VIII	The Andhra Pradesh (Andhra Area) Coffee Stealing Prevention Act, 1878.
14.	1883	I	The Central Provinces Local Self Government Act, 1883.
15.	1888	I	The Andhra Pradesh (Andhra Area) Local Authorities Loan Act, 1888.
16.	1889	I	The Andhra Pradesh (Andhra Area) Village Courts Act, 1888.
17.	1894	I	The Andhra Pradesh (Andhra Area) Board of Revenue Act, 1894.
18.	1911	V	The Andhra Pradesh (Andhra Area) Hackney Carriage Act, 1911.
19.	1914	I	The Andhra Pradesh (Andhra Area) Hindu Transfers and Bequests Act, 1914.
20.	1914	VIII	The Andhra Pradesh (Andhra Area) Decentralization Act, 1914.
21.	1918	II	The Vuyuru Impartiable Estate Act, 1918.
22.	1926	VII	The Kiralampudi B and C Estates Donthamaru and Rayavaram impartiable Estates Act, 1926.
23.	1928	V	The Jaggampeta and A and D Estates impartiable Estates Act, 1928.
24.	1929	II	The Indian Fisheries (Andhra Pradesh)(Andhra Area) Amendment Act, 1929
25.	1929	III	The Jaina Succession Act, 1929.
26.	1929	VIII	The Mirzapuram and Pedagonnuru impartiable Estates, Act, 1929
27.	1929	IX	The Elamaru and Penjendra impartiable Estates, Act, 1929

Sl.No.	Year	Act.No.	Short Title
(1)	(2)	(3)	(4)
28.	1932	I/1933	The Kapileswaram impartiable Estates Act, 1932.
29.	1932	II/1933	The Anakapalli and Other Impartiable Estates, Act 1932.
30.	1933	XXI	The Andhra Pradesh (Andhra Area) Nambudri Act, 1932.
31.	1935	VII	The Andhra Pradesh (Andhra Area) Debtors Protection Act, 1934.
32.	1935	XVI	The Agriculturists' Loans (A.P. Amendment) Act, 1935.
33.	1936	III/1937	The Andhra Pradesh Probation of Offenders Act, 1936.
34.	1936	XI	The Andhra Pradesh (Andhra Area) Debt Conciliation Act, 1936.
35.	1937	VIII	The Usurious Loans (Andhra Pradesh Amendment) Act, 1937.
36.	1938	IV	The Andhra Pradesh (Andhra Area) Agriculturists Relief Act, 1938.
37.	1938	XIV	The Prisons (Andhra Pradesh) and Indian Lunacy (Andhra Area) Amendment Act, 1938.
38.	1940	V	The Prisons (Andhra Pradesh Amendment) Act, 1940.
39.	1942	I	The Andhra Pradesh (Andhra Scheduled Areas) Salt (Additional Duty) Regulation, 1942.
40.	1942	XIII	The Andhra Pradesh (Andhra Area) Irrigation (Voluntary Cess) Act, 1942.
41.	1942	XIV	The Indian Tolls (Andhra Pradesh) (Andhra Area) Amendment Act, 1942.
42.	1943	I	The Andhra Pradesh (Andhra Scheduled Areas) (Estates Land Repealing) Regulation, 1943.
43.	1943	II	The Golconda and Polavaram Taluks (Local Taxation and Fees) Regulation, 1943.
44.	1944	I	The Andhra Pradesh (Andhra Scheduled areas) Agriculturists Relief Amendment Regulation, 1944.
45.	1945	II	The Andhra Pradesh (Andhra Scheduled Areas) Compulsory Vaccination Regulation, 1945.
46.	1947	XVIII	The Prisons (Andhra Pradesh Amendment) Act, 1947.
47.	1947	XIX	The Prisons (Andhra Pradesh Amendment No. II) Act, 1947.

Sl.No.	Year	Act.No.	Short Title
(1)	(2)	(3)	(4)
48.	1947	IX	The Bar Councils and Legal Practitioners (Andhra Pradesh) (Andhra Area) Amendment Act, 1947.
49.	1948	XV	The Cotton Transport (Andhra Pradesh) (Andhra Area) Amendment Act, 1948.
50.	1949	IX	The Andhra Pradesh (Andhra Area) Aliasantana Act, 1949.
51.	1949	XXXV	The Andhra Pradesh (Andhra Area) Merged States (Laws) Act, 1949.
52.	1949	XLVII	The Andhra Pradesh (Andhra Area) Cotton (Trade Stocks) Census Act, 1949.
53.	1950	V	The Andhra Pradesh (Andhra Area) Re-enacting Act, 1950.
54.	1950	XVI	The Dangerous Drugs (Andhra Pradesh) (Andhra Area) Amendment Act, 1950.
55.	1954	IX	The Andhra Pradesh (Andhra Area) Installation of Oil Engines in Local Authorities Areas (Temporary Permission) Act, 1954.
56.	1954	XV	The Andhra Pradesh (Andhra Area) Electricity supplies undertakings (Acquisition) Act, 1954
57.	1955	XVII	The Andhra Pradesh (Andhra Area) Inams (Assessment) Act, 1955.
58.	1957	VII	The Andhra Pradesh Mica Act, 1957.
59.	1957	XI	The Andhra Pradesh Agricultural holdings (Census) Act, 1957.
60.	1959	XXIX	The Krishna District Road Transport Services (Validation) Act, 1959.
61.	1959	XXXIV	The Andhra Pradesh Societies Registration (Validation) Act, 1959.
62.	1960	II	The Andhra Pradesh (Scheduled Tribes) Debt Relief Regulation, 1960.
63.	1961	XXIV	The Usurious Loans (Andhra Pradesh Extension and Amendment) Act, 1961.
64.	1961	XXV	The Usury Laws Repeal (Andhra Pradesh Extension) Act, 1961.
65.	1965	16	The Andhra Pradesh Village Court (Validation of Enhanced Jurisdiction) Act, 1965.
66.	1965	28	The Andhra Pradesh Municipalities (Postponement of Elections) Act, 1965.
67.	1970	III	The Andhra Pradesh Scheduled Tribes Debt Relief Regulation, 1970.
68.	1970	13	The Andhra Pradesh Rickshaw Driver's Licence Fee (Abolition) Act, 1970.
69.	1972	20	The Visakhapatnam Steel Project (Acquisition of Lands) Act 1972.

Sl.No.	Year	Act.No.	Short Title
(1)	(2)	(3)	(4)
70.	1974	17	The Andhra Pradesh Cess Validation Act, 1974.
71.	1974	31	The Andhra Pradesh Village Police Act, 1974.
72.	1974	34	The Medak, Karimnagar and Tirupathi Municipalities (Validation of Proceedings) Act, 1974.
73.	1975	14	The Andhra Pradesh (Mineral Rights) Tax Act, 1975.
74.	1976	24	The Andhra Pradesh Indebted Agriculturists, Landless Labourers and Artisans (Temporary Relief) Act, 1976.
75.	1986	30	The Bobbili and Seethanagaram (Acquisition and Transfer of Sugar Undertakings) Act, 1986.
76.	1990	10	The Andhra Pradesh Educational Service (Regulation of Pay Fixation of Principals and Lecturers) Act, 1990.
77.	1991	9	The Andhra Pradesh Abolition of the posts of Village Assistants Act, 1991.
78.	1991	14	The Andhra Pradesh Educational Service Un-trained Teachers (Regulation of Services and Fixation of Pay) Act, 1991.
79.	1995	3	The Andhra Pradesh Cooperative Societies (Temporary Provisions) Act, 1995.
80.	1995	6	The Andhra Pradesh Gram Panchayat (Transitional Arrangement) Act, 1995.
81.	2003	6	The Andhra Pradesh Regularization of the Unauthorized Construction in Municipal Corporations, Municipalities and Urban Development Authorities Act, 2003.

**DUPPALA VENKATARAMANA,**  
*Secretary to Government,*  
*Legal and Legislative Affairs and Justice,*  
*Law Department.*